

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION
Srinagar, the 30th April, 2024

S.O. - 271 Whereas, the Ministry of Home Affairs, Government of India, vide notification S.O. 1415 (E) dated 15th March, 2024, issued under sub-section (1) of section (3) of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) declared Peoples League (JKPL), namely, JKPL (Mukhtar Ahmed Waza), JKPL (Bashir Ahmad Tota), JKPL (Ghulam Mohammad Khan @ Sopori) also known as Jammu and Kashmir Peoples Political League and JKPL (Aziz Sheikh) led by Yaqoob Sheikh, as an Unlawful Association; and

Whereas, subsequently, the Ministry of Home Affairs, Government of India, in exercise of powers conferred by section 42 of the Unlawful Activities (Prevention) Act, 1967, vide Notification S.O 1581 (E) dated 28th March, 2024, directed that the State Governments and Union territory administrations shall exercise all the powers exercisable by the Central Government under section 7 and section 8 of the Act *ibid.*; and

Whereas, vide order No. 14017/33/2024-NI-MFO dated 01st April, 2024, issued by the Ministry of Home Affairs, Government of India, approval of the Central Government under section 42 of the Unlawful Activities (Prevention) Act, 1967 has been conveyed to all the States and the Union territory administrations to the effect that the States and Union territory administrations may, by order in writing, direct that any power which has been directed to be exercised by it, shall, in such circumstances and under such conditions, as may be specified in the direction, be exercised by any person subordinate to the State Government or the Union territory administrations, as the case may be.

Now, therefore, the Government of Union territory of Jammu and Kashmir, with the previous approval of the Central Government, conveyed vide order No. 14017/33/2024-NI-MFO dated 1st April, 2024, issued by the Ministry of Home Affairs Government of India, hereby directs that the powers exercisable by the Union Territory of Jammu and Kashmir under section 7 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) shall be exercised by the Additional Director General of Police, Jammu/ Inspector General of Police Kashmir Zone, within their respective territorial jurisdictions and further directs that the powers exercisable by the Union Territory of Jammu and Kashmir under section 8 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) shall be exercised by the Divisional Commissioner(s), Jammu/ Kashmir, within their respective territorial jurisdictions.

By order of the Lieutenant Governor.

Sd/
Chandraker Bharti, IAS,
Principal Secretary to the Government

No: HOME-ISA/127/2024-05-HOME 438013]

Dated: 30.04.2024.

Copy to the:

1. Director General of Police, J&K,
2. Special Director General, CID, J&K.
3. Additional Director General of Police, Jammu Zone.

4. Divisional Commissioners Jammu/ Kashmir.
5. Inspector General of Police, Kashmir Zone.
6. Secretary to the Government, Department of Law, Justice and PA
7. All District Magistrates.

Copy also to the:

1. Joint Secretary, Government of India, MHA, New Delhi.


Under Secretary to the Government, 20.4.24.
Home Department